

Guidelines for issuance of NOC for obtaining GMP certificate

For export of Indian tea to Iran, Tea Board India has been issuing NOC to the tea exporters for obtaining GMP certificate from the Health Ministry of Iran. NOC is issued for the premises where the activities of storing, blending and packaging of teas are carried on following Food Safety Management System as per ISO 22000. The details of documents required for issuance of such NOC are furnished below:

- 1. Valid ISO 22000 Certificate. In the certificate, the proposed manufacturing/blending unit should be mentioned.
- 2. Valid FSSAI License. The said manufacturing/blending unit should be recorded as authorized premises in the FSSAI License and 'Tea' should be mentioned as authorized food product in the Product Annexure of the FSSAI License.
- 3. Factory Registration Certificate or Valid Warehouse License, as the case may be, issued by Tea Board in respect of the said manufacturing/ blending unit.
- 4. Valid Exporter License issued by Tea Board in favour of the applicant firm.
- 5. If any other entity provides service for carrying on the activities of storing/blending/packaging of teas at their unit, a copy of job/work agreement executed between the parties (applicant firm and service provider) in Non Judicial Stamp Paper of value not less than Rs. 100/-, duly notarized and signed & sealed by both the parties is to be submitted.

If the documents at SI. No. 1, 2 & 3 are in the name of the applicant firm, the document at SI. No. 5 is not required to be submitted.

The document at SI. No. 4 must be in the name of the applicant firm.

Sd/-Controller of Licensing Tea Board